

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CA(CAA)-03(PB)/2018

IN THE MATTER OF:

RCMC Share Registry Pvt. Ltd.

.... Applicant/petitioner

And

MCS Share Transfer Agent Ltd.

.... Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Rohit Choudhry, Mr. Swapan Nath, Advs.

ORDER

A perusal of the Paper Book shows that the petitioner has not filed certificate from the Statutory Auditor certifying that the Accounting Standard has been followed, which is mandatory as per the provisions of Section 230 of the Companies Act, 2013.

Learned Counsel for the petitioner applies and is granted two weeks' time to do the needful.

List the matter on 13th February, 2018.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)